

**IN THE INCOME TAX APPELLATE TRIBUNAL  
HYDERABAD 'A' BENCH : Hyderabad**

**(Through Video Conference)**

**Before Smt. P. Madhavi Devi, Judicial Member  
And  
Shri A. Mohan Alankamony, Accountant Member**

**ITA No. 1267/Hyd./2018  
Assessment Year: 2011-12**

Sh. Pawan Kumar Agarwal  
Secunderabad

vs.

DCIT, Circle 10(1)  
Hyderabad

PAN: ABQPA3892G

**&**

**ITA No. 2005/Hyd./2018  
Assessment Year: 2011-12**

Sh. Pawan Kumar Agarwal (HUF)  
Secunderabad

vs.

ITO, Ward 10(3)  
Hyderabad

PAN: AAHHP7820E

**(Appellant)**

**(Respondent)**

**For Assessee:** Sh. K.C. Devdas, Adv.

**For Revenue:** Sh. Y.V.S.T. Sai, D.R.

**Date of Hearing** : 06/01/2021

**Date of Pronouncement** : 06/01/2021

**ORDER**

**PER Smt. P. Madhavi Devi, J.M.**

Both these are assessee's appeals filed against the separate orders of CIT(A)-10(1), Hyderabad dated 01/03/2018 relating to A.Y. 2011-12 and order of CIT(A)-10(3) dated 02/08/2018 relating to A.Y. 2011-12 passed u/s 143(3) r.w.s. 147 of the Income Tax Act, 1961.

These appeals were taken up for hearing through Video Conference on 06.01.2021 and both the parties were heard.

2. The Ld.AR for the assessee has submitted that the assessee has opted to settle the dispute relating to the tax arrears for both the A.Ys. under consideration under “*Vivad Se Vishwas Scheme, 2020*”. He further submitted that an application to this effect has been filed by the assessee and that the assessee has also received Form- 3. He requested that the assessee may be permitted to withdraw the appeals.

3. The Ld.DR has no objection to the same.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals as Pr.CIT has issued Form-3.

5. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned A.Ys. is not ultimately resolved in terms of the afore-stated Act, the appellant (i.e. the assessee) is at liberty to approach the Tribunal for reinstatement of the appeals and the Tribunal shall consider such applications appropriate as per law. The Ld.DR for the revenue has no objection with regard to the aforesaid caveat.

**6. In the result, both these appeals of the assessee are dismissed as ‘withdrawn’.**

Order pronounced in Open Court on 06/01/2021.

Sd/-  
**(A. MOHAN ALANKAMONY)**  
**ACCOUNTANT MEMBER**

Sd/-  
**(P. MADHAVI DEVI)**  
**JUDICIAL MEMBER**

Dated: 06<sup>th</sup> January, 2021

• *gmv*

Copy of Order forwarded to:

1. (i) Sh. Pawan Kumar Agarwal, Prop. M/s Godavari Steels , 5-2-199/200, Distillery Road, Secunderabad.  
(ii) Sh. Pawan Kumar Agarwal (HUF), C/o Sekhar & Co., C.As, 133/4, R.P.Road, Secunderabad.
2. (i) CIT(A)- 10(1), Hyderabad. (ii) CIT(A)-10(3), Hyderabad.
3. CIT(A)-6, Hyderabad
4. Pr.CIT-6, Hyderabad.
5. D.R. ITAT Hyderabad
6. Guard File